

NOTIFICATION

The Government of Karnataka in its Notification No. DPAR 40 HHL 2021 dated 18.10.2021 has notified to conduct Bye-Election for the following two vacated Assembly Constituencies mentioned below in the State of Karnataka and scheduled to be held on 30.10.2021 (Saturday) as per the Election Schedule.

- 1) 33 - Sindagi
- 2) 82 - Hanagal

Further, Order has been issued to declare Leave With Pay on 30.10.2021, (Saturday) under Section 135-B of the Representation of People Act, 1951, restricting to the employees, who are eligible voters working on permanent or daily wage basis in all the Government and Private Schools-Colleges, aided and unaided educational institutions, all educational institutions, State and Central Government Offices, nationalized and other banks, Central and State Government factories, remaining Industrial Organizations and Co-operative Societies, all business organizations and other Establishments in the Assembly constituencies where the election scheduled to be held.

In view of the above, the High Court declares General Holiday/Leave With Pay on Saturday, **the 30th October, 2021** under Section 135-B of the Representation of People Act, 1951 to the following Courts functioning in Haveri and Vijayapura Districts coming under their jurisdictions, where Bye-Election for the two vacated Assembly Constituencies are scheduled to be held, as detailed below

1. 33 - Sindagi, Vijayapura District :

Sl. No.	Name of the Courts
1.	Senior Civil Judge & JMFC Court, Sindagi
2.	Addl. Senior Civil Judge & JMFC Court, Sindagi
3.	Civil Judge & JMFC Court, Sindagi
4.	Addl. Civil Judge & JMFC Court, Sindagi

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2. 82 - Hanagal, Haveri District :

Sl. No.	Name of the Courts
1.	Senior Civil Judge & JMFC Court, Hanagal
2.	Addl. Senior Civil Judge & JMFC Court, Hanagal
3.	Civil Judge & JMFC Court, Hanagal

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

**Sd/-
(T.G.SHIVASHANKARE GOWDA)
REGISTRAR GENERAL**

Copy forwarded for information and necessary action to:-

1. The Prl. District & Sessions Judges of Vijayapura & Haveri Districts.
 2. The Central Project Co-ordinator, High Court of Karnataka, with a request to web host the above Notification under the High Court Website.
 3. Notification file.
 4. Office Copy.
- } With a request to circulate the same amongst all the Judicial Officers and Bar Associations coming under their Unit.

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The Government of Karnataka in its Notification No. DPAR 40 HHL 2021 dated 18.10.2021 has notified to conduct Bye-Election for the following two vacated Assembly Constituencies mentioned below in the State of Karnataka and scheduled to be held on 30.10.2021 (Saturday) as per the Election Schedule.

- 1) 33 - Sindagi
- 2) 82 - Hanagal

Further, the Government of Karnataka in its Addendum bearing No.DPAR 40 HHL 2021 dated 26.10.2021 has declare Leave With Pay under Section 135-B of the Representation of People Act, 1951 on 30.10.2021, Saturday to facilitate the registered voters to cast their votes who are working outside the limits of constituencies where Bye-Election scheduled to be held.

In view of the above, High Court declares Special Casual Leave on 30.10.2021 (Saturday) to the eligible registered voters working in the District Judiciary in the State who are coming under the Jurisdiction of 33-Sindagi and 82-Hanagal Assembly Constituencies where bye election scheduled to be held on 30.10.2021 (Saturday), so as to enable them to cast their votes who are working outside the limits of constituencies as per Section 135B of Representation of People Act, 1951 subject to production of Voters ID/Attendance Certificate to the persons who are empowered to grant Special Causal Leave.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

Sd/-
(T.G.SHIVASHANKARE GOWDA)
REGISTRAR GENERAL

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Copy forwarded for information and necessary action to:-

1. The Prl. City Civil & Sessions Judge, Bengaluru City, Bengaluru.
2. The Chief Judge, Court of Small Causes, Bengaluru.
3. All the Prl. District & Sessions Judges in the State.
4. The Prl. Judge, Family Court, Bengaluru and all the Judges of Family Courts in the State.
5. All the Presiding Officers of Industrial Tribunals and Labour Courts in the State.
6. Circular file.
7. Office Copy.

With a request to circulate the same amongst all the Judicial Officers and Bar Associations coming under their Unit.